

**Central Administrative Tribunal
Ernakulam Bench**

CP(C)/180/00023/2021
in OA 180/140/2021

Wednesday, the 06th day of October, 2021

CORAM

Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eaper, Administrative Member

General Secretary,
Central Government Pensioners' Association,
Pension Kendra, Capital Towers, Patturaickal Junction, Shornur
Road, Thiruvambady P.O., Thrissur-680022
Represented by Shri T.N. Venkiteswaran, S/o.Late Narayana Iyer,
Aged 80 years, residing at Mangudy, Vihangam, Kailas Nagar II,
Poovani, Viyoor P.O., Thrissur- 680010. Petitioner

(By Advocate:Mr.C.S.G. Nair)

Versus

1. M.Sanjeeva Kumar,
Director General,
Central Government Health Scheme,
Nirman Bhavan, New Delhi-110011.
2. Dr.K.P.Muthubi,
Additional Director,
Central Government Health Scheme,
Mosque Lane, Kesavadasapuram,
Thiruvananthapuram- 695004. Respondents

(By Advocate: Mr.Thomas Mathew Nellimoottil,Sr.PCGC)

The CP(C) having been taken up on 06th October, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (Oral)**P.Madhavan, Judicial Member**

Learned counsel for the petitioner is present. Learned counsel for the respondents submits that the aggrieved person is already granted the CGHS card and there is nothing further. It is mentioned in the reply statement also that the Director General has already issued instructions to the concerned authority permitting the enrollment of CGHS. So, it appears that the order is substantially complied with. Hence, the CP(C) is treated as closed. Notice discharged.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure P1 - True copy of the Order dt: 5.7.2021 in OA No.140/2021.

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